

OFFICE OF THE PRINCIPAL JUDGE, FAMILY COURTS (HQs),
DWARKA, NEW DELHI

CIRCULAR

Reg.: Destruction of unclaimed certified copies prepared till 26.12.2025 and Applications of supply of Certified Copies (under Objection) up to 26.12.2025

Pursuant to Hon'ble High Court Notification no. 292/Rules/DHC dated 01.09.2009 all Advocates/Litigants are requested to kindly contact Copying Agency, Family Court and its Certified Application Counter functional/situated at various District Court Complexes Delhi/New Delhi that on any working day from 10.30 AM to 1:00 PM and 02:00 PM to 3:00 PM to collect the certified copies prepared till 26.12.2025 which are lying ready for delivery.

It is notified for information of all concerns that if the said certified copies are not collected up to 30.04.2026, the said unclaimed copies would be destroyed without any further notice and the amount so deposited by the applicants for such attested copies shall stand forfeited as per Hon'ble High Court Notification No-292/Rules/DHC dated 01/09.2009- "In case the copy or translation or attested copy is not collected within 120 days from the date of its preparation, it shall be destroyed and the amount deposited for such copy or translation or attested copy shall stand forfeited."

The Advocates/Litigants are further requested to contact at the Certified Application Counter, Family Courts functional/situated at various District Court Complexes Delhi/New Delhi on any working day to collect the application made to supply of Certified Copies which are lying under Objections up to 26.12.2025. However, the said applications, if not collected for removal of objection by 30.04.2026 shall also be destroyed immediately/thereafter without any further notice and the amount so deposited for such applications shall stand forfeited. The Details of such applications/objections are available with the Copying Agency Counter for reference/record purpose.


(SANJEEV KUMAR AGGARWAL)
Principal Judge
Family Courts (H.Qs)
Dwarka, New Delhi

NO. 2193-2244/Copying Agency/FC/DWK/2026

Dated: 09 FEB 2026

Copy forwarded for information to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi/New Delhi.
2. The Ld. Principal District & Sessions Judge (H.Qs), Tis Hazari, Delhi/New Delhi.
3. All the Principal Judges/Additional Principal Judge/Judge, Family Courts, Delhi/New Delhi.
4. The President, Bar Association, Delhi High Court, New Delhi.
5. All Branch Incharges, Family Courts, Delhi/New Delhi.
6. The Branch Incharges, CA Branch & CTB, Family Courts, Delhi/New Delhi to display the circular on all the Notice boards in the Family Courts Situated in various District Court Complexes Delhi/New Delhi.
7. All the President/Secretary, Bar Association situated in various District Court Complexes Delhi/New Delhi.
8. The Branch Incharge, Computer Branch, Family Courts (H.Qs) with the direction to upload this circular on the website of Family Court Delhi/New Delhi.


Principal Judge (H.Qs)
Family Court, Dwarka
New Delhi